

on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:

- (1) G.S.R. No. 611 dated the 19th July, 1958.
- (2) G.S.R. No. 678 dated the 9th August, 1958.

[Placed in Library. See No. LT-875/58].

### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the next week will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of—
  - (i) Sea Customs (Amendment) Bill.
  - (ii) Manipur and Tripura (Repeal of Laws) Bill.
  - (iii) Rajghat Samadhi (Amendment) Bill.
  - (iv) Merchant Shipping Bill, as reported by the Joint Committee
  - (v) Indian Medical Council (Amendment) Bill.
- (3) Consideration of a motion for the reference of the Delhi Rent Control Bill to a Joint Committee. The Bill is expected to be introduced early next week.
- (4) Consideration and passing of the Public Premises (Eviction of Unauthorised Occu-

pants) Bill, as passed by Rajya Sabha.

- (5) Discussion on a statement containing recommendations of the Railway Freight Structure Enquiry Committee and Government's decision thereon, on a motion to be moved by Shri Rajendra Singh and others at 4 P.M. on 3rd September, 1958.

12-05 hrs.

### STATEMENT RE: CLASH BETWEEN TROOPS AND STUDENTS AT SAGAR

The Deputy Minister of Defence (Sardar Majithia): Sir, a statement was made in the House on the 14th February 1958, regarding a clash, during the Inter-University Hockey Tournament, at Sagar amongst the spectators, which involved Army personnel of the Mahar Regiment, the students of the Sagar University and elements of the local population. Government had then expressed their willingness to make a further statement with regard to this matter as soon as a report or communication was received from the State Government of Madhya Pradesh. The magisterial enquiry report on the incident has since been received and considered by the State Government, who have also sent a communication forwarding a copy of the magisterial enquiry report and their comments thereon to the Government of India. As a result of further correspondence between the Government of India and the State Government, the latter have decided, having regard to the time that has elapsed and with a view to maintaining normal relations between the parties concerned in the clash, not to proceed with the matter further and to close the police investigation into the cases registered by the local police soon after the incident. It was mentioned in the statement made in this House on the 14th February 1958, that normality prevailed in the local